

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 02/TT/2018

Subject : Approval of transmission tariff from COD to 31.3.2019 for “ASSET-1A: LILO of 400 kV D/C Gooty-Tumkur (Vasantnarsapur) D/C line at Tumkur (Pavagada) pooling station, ASSET-1B: New 400/220 kV pooling station at Tumkur (Pavagada) with 1 X 500 MVA 400/220 kV ICT and 1x 125 MVAR Bus reactor and along with associated bays and equipment's, ASSET-2: LILO of 400 kV D/C Bellary -Tumkur (Vasantnarsapur) D/C (Quad Moose) transmission line at Tumkur (Pavagada) pooling station along with associated bays and equipment's, ASSET- 3: 2 X 500 MVA 400/220 kV ICTs along with associated bays and equipment's and ASSET-4: Tumkur (Pavagada) Pool-Hiryur 400 kV D/C line along with associated bays and equipments at both ends under Transmission System for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka-Phase-I” under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 19.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd. (KPTCL) and 16 others

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S. S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S. K. Venkatesan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the Asset-I has been split into three parts on the basis of their COD and they were put into commercial operation on 1.2.2018, 6.12.2017 and 31.3.2018. He submitted that the Asset-II was put into commercial operation on 31.3.2018 and Asset-III has been split into two, which were put into commercial operation on 14.2.2018 and 12.7.2018. He further submitted that



Asset-IV is anticipated to be put into commercial operation on 31.7.2018. He further submitted that the certificate issued by CEA, RLDC and CMD regarding the COD of the instant assets have been also submitted. He requested to grant tariff under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the computation of PoC charges.

2. The learned counsel for TANGEDCO submitted that instant transmission lines are not ISTS lines as defined under Section 2(36) of the Electricity Act, 2003, as the lines are not carrying power across the States. TANGEDCO is not liable to bear the transmission charges of the instant assets as they are built for evacuation of the solar power generators in Tumkur to the beneficiaries within the State of Karnataka. The transmissions charges should be borne by the generators for whom these assets are built. He further submitted that the petitioner has neither produced the BPTA nor any power flow studies to show that the instant lines are ISTS lines. Learned counsel further submitted that the petitioner should be directed to implead the solar power generators as respondents in the matter.

3. In response to query of the Commission, the representative of the petitioner submitted that it is built as a dedicated line for evacuation of power from the solar park at Tumkur but it is connected to ISTS lines and it carries power across the States.

4. The Commission directed the petitioner to place the BPTA on record and provide a copy of the same to the respondents, including TANGEDCO. The Commission further directed the petitioner to submit the following information by 10.8.2018, with an advance copy to the respondents:-

- a. Documents in support of COD of the assets, Auditor's certificates alongwith the revised tariff forms based on actual COD of Assets-3(B) and 4;
- b. Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9C) of SBI (Q1), loans deployed for Asset-1(A)(a) and Asset-1(B)(a). If there is any default in interest payment of loan, provide the details; and
- c. Statement of discharge of the initial spares, if any, during the period for all the assets.

5. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

